

WWW.LIVELAW.IN

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE THE CHIEF JUSTICE MR.S.MANIKUMAR

&

THE HONOURABLE MR.JUSTICE C.T.RAVIKUMAR

&

THE HONOURABLE MR. JUSTICE SHAJI P.CHALY

MONDAY, THE 14TH DAY OF JUNE 2021 / 24TH JYAISHTA, 1943

WP(C) NO. 11316 OF 2021

PETITIONER:

SUO MOTU

RESPONDENT:

STATE OF KERALA
REPRESENTED BY ITS CHIEF SECRETARY,
THIRUVANANTHAPURAM

WRIT PETITION (CIVIL) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to

This petition coming on for orders upon perusing the petition and the affidavit filed in support of WP(C) and upon hearing the arguments of M/S Suomotu Advocates for the petitioners, M/S GOVERNMENT PLEADER Advocates for the respondents, the court passed the following:

S. MANIKUMAR, CJ.,
C.T. RAVIKUMAR, J.
&
SHAJI P. CHALY, J

W.P.(C) No.11316 of 2021

Dated this the 14th day of June, 2021

ORDER

S. Manikumar, CJ.

On 19.5.2021, in *suo motu* Writ Petition No.11316 of 2021, we granted interim orders. Taking note of G.O.(Rt) No.444/2021/DMD dated 29.5.2021, extending lockdown in the State of Kerala from 31.5.2021 to 9.6.2021, subject to the conditions set out in the said Government Order and after hearing the learned counsel, we extended the interim order till 15.6.2021 and directed the Registry to post the *suo motu* Writ Petition on 14.6.2021.

2. Government have issued G.O(Rt.) No.459/2021/DMD dated 7.6.2021 extending the lockdown till 16.6.2021 subject to the conditions set out in the above said Government Order.

3. Thus, lock down continues till 16.6.2021. Interim orders granted earlier requires to be extended. However, Mr.K. Gopalakrishna Kurup, learned Advocate General submitted that Government is reviewing the situation and that there is every likelihood of a

Government Order being issued at the earliest. He further submitted that details of the same would be furnished to the High Court.

4. Placing on record the submission of Mr. K. Gopalakrishna Kurup, learned Advocate General and the continuation of the lockdown in the State of Kerala till 16.6.2021, subject to the Government Orders stated supra, we hereby extend the interim orders till 29.6.2021.

Registry is directed to post the *suo motu* Writ Petition on 28.6.2021.

Sd/-
S. Manikumar,
Chief Justice

Sd/-
C.T.Ravikumar, J.
Judge

Sd/-
Shaji P. Chaly,
Judge